

**THE ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY**

**THE GLOBAL UNIVERSITY ARUNACHAL PRADESH
(AMENDMENT) BILL, 2022**

(TO BE INTRODUCED IN THE LEGISLATIVE ASSEMBLY)

THE GLOBAL UNIVERSITY ARUNACHAL PRADESH (AMENDMENT) BILL, 2022

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BILL

to amend the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017).

Be it enacted by the Legislature of Arunachal Pradesh in the Seventy-third Year of the Republic of India as follows: -

1. **Short title and commencement :** (1) This Act may be called the Global University Arunachal Pradesh (Amendment) Act, 2022.
(2) It shall come into force on the date of its publication in the Official Gazette.
2. **Amendment of Section 14:** In the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017), (hereinafter referred to as the Principal Act), in section 14, for the existing entries in clauses (a), (b), (c), (d), (e), (f) and (g), the following shall be *inserted*-
 - “(a) “The Visitor;
 - (b) The Chancellor;
 - (c) Pro-Chancellor;
 - (d) The Vice-Chancellor;
 - (e) The Pro-Vice-Chancellor;
 - (f) The Registrar;
 - (g) The Finance Officer; and
 - (h) Such other officers as may be declared by the statutes to be authorities and officers of the University.”
3. **Amendment of Section 15 (1):** In the Principal Act, in sub-section (1) of section 15, the words “*with the prior approval of the Visitor*” appearing in the last part of the sentence shall be deleted.
4. **Amendment of Section 21:** In the Principal Act, sub-sections (4), (5), (6) and (7) of section 21 shall be deleted.
5. **Savings:** Notwithstanding anything contained in this Act, anything done or any action taken under the provisions of the Principal Act prior to this amendment shall be valid unless revoked or annulled by the State Government.

FINANCIAL MEMORANDUM

There shall be no financial involvement from the Consolidated Fund of the State for the Amendment and implementation of the Global University Act, 2015, as the said University is 100% funded and established by the Swastik Education Trust, New Delhi.

Dated: Itanagar,
the 2022.

(Taba Tedir)
Minister (Education)
Arunachal Pradesh.

STATEMENT OF OBJECTS AND REASONS

WHEREAS, in the Global University Arunachal Pradesh Act, 2015 (Act No. 9 of 2017) the provisions regarding the role of Governor as 'Visitor' was already provided as desired by the Hon'ble Governor of Arunachal Pradesh vide D.O GOV-AP/EDN/2020/2695, dated 11/03/2021.

AND WHEREAS, the "Visitor" has been inserted as one of the Officers of the University to maintain uniformity amongst the Private Universities. Therefore, there is necessity for amending the Act.

Hence, the Bill,

**Dated: Itanagar,
the 2022.**

**(Taba Tedir)
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